

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 29

CP 49/2022

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **05.02.2024**

NAME OF THE PARTIES: **MOHAMMED AHTESHAM NAVIWALA**
 MET ASIA PVT LTD V/s MET ASIA PVT
 LTD

Section 241(1)-242(4) of the Companies Act, 2013

ORDER

CP 49/2022

- 1) Ms. Kavisha Shah, Ld. Counsel for the Petitioner and Mr. Rohit Patil, Ld. Counsel for Respondent Nos. 2 and 3 are present.
- 2) Counsel for the Parties submits that pleadings are complete and the matter is ripe for hearing. However, Counsel for Respondents due to pre-occupation in another matter in some other Court, submits that let the Petitioner starts their submissions and he will join later on.

3) However, this Bench deems it fit and appropriate to hear submissions of Counsel for Parties together; thus, adjourn the present matter to 29.02.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare